

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

UNSTARRED QUESTION NO: 1495

TO BE ANSWERED ON, FRIDAY, THE 10th February, 2023

Use of Expertise of Advocates and Law Students under Tele Law

1495. SHRI GYANESHWAR PATIL:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to utilize the expertise of advocates and law students in order to extend benefits to tribals and weaker sections of the society under the tele law scheme;
- (b) if so, the details thereof;
- (c) whether the Government proposes to engage law students who have completed their internship under various Government training programmes in the field of law in order to utilize their talent and experience in expediting justice delivery system;
- (d) if so, the details thereof;and
- (e) if not, the reasons therefor and the alternative scheme of the Government in order to utilize talent and experience of such law interns?

ANSWER

MINISTER OF LAW & JUSTICE

(SHRI KIREN RIJJU)

(a) and (b) Yes, Sir. The Government through its Tele- Law initiative provides pre-litigation advice and consultation to the citizens through a cadre of Panel Lawyers via tele phone or video conferencing facilities available at the Common Service Centers (CSC) and through Citizens' Tele-Law Mobile Application .So far 914 Panel Lawyers have been on-boarded under Tele-Law. Also, in order to maximize the benefits of Tele-Law to reach to the vulnerable sections of society, law students in particular and students in general are motivated to volunteer and register as Para legal Volunteers (PLVs) on the Citizens' Tele-Law Mobile App.

(c) to (e)Yes, Sir. National Legal Service Authority (NALSA) conducts 3-week internship programme for law students during summer and winter period of the year. The objective of the internship programme is that law interns get a comprehensive idea of the working of the Legal Services Institutions and the legal services programmes with regional focus. During this internship the students visit Central jail or Sub Jail and interact with the inmates to find out if they are represented by a counsel and find out the difficulties of inmates, observe the working of the Legal Services Clinics, visit Observation Home/Juvenile Justice Board/Child Welfare Committee/Drug Rehabilitation Centre/District Courts including Magisterial, Sessions and Civil courts and police stations and look at the role of the legal services lawyers in these institutions. The students also attend and participate in Legal Literacy/Legal awareness programmes. On successful completion of the internship a certificate is issued to the law interns.
